

IN THE INCOME TAX APPELLATE TRIBUNAL
"D" Bench, Mumbai
Before Shri B.R. Baskaran (AM)& Sandeep Gosain (JM)

I.T.A. No. 696/Mum/2015
(Assessment Year 2005-06)

M/s. Talent Infoway Limited Block H, Shri Sadashiv CHS Ltd., 6 th Road Santacruz(E) Mumbai-400 055. (Appellant)	Vs.	DCIT CC-46 Room No. 659 6 th Floor Aayakar Bhavan M.K. Road Mumbai-400 020. (Respondent)
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PAN No. AACCT9444L

Assessee by	Shri Mukesh Choksi
Department by	Shri Purushottam Kumar
Date of Hearing	21.2.2017
Date of Pronouncement	21.2.2017

ORDER

Per B.R. Baskaran (AM) :-

The assessee has filed this appeal challenging the order passed by Ld CIT(A)-38, Mumbai confirming the penalty levied u/s 271(1)(c) of the Act for assessment year 2005-06.

2. At the time of hearing, the director of the assessee company named Shri Mukesh Choksi appeared before the bench and submitted that the assessee company has filed appeal second time by inadvertence and accordingly submitted that the assessee is withdrawing the present appeal, since the original appeal has already been disposed of. He also made necessary endorsement in the order sheet in this regard by affixing his signature.

3. The Ld D.R did not object to the plea put forth by the assessee.
4. Having regard to the submissions, we allow the assessee to withdraw the present appeal filed by it. Accordingly the appeal of the assessee is dismissed as withdrawn.
5. In the result, the appeal of the assessee is dismissed.

Order has been pronounced in the Court on 21.2.2017.

Sd/-
(SANDEEP GOSAIN)
JUDICIAL MEMBER

Sd/-
(B.R.BASKARAN)
ACCOUNTANT MEMBER

Mumbai; Dated : 21/2/2017

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard File.

//True Copy//

PS

BY ORDER,

(Dy./Asstt. Registrar)
ITAT, Mumbai